



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**CONTEMPT PETITION NO. 060/00059/2021 IN  
ORIGINAL APPLICATION NO. 060/00011/2021**

**DATED THIS THE 28<sup>th</sup> DAY OF SEPTEMBER, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Krishan Lal son of Khushi Ram age 66 years, Group-D, Retired Employee, resident of House No. EF-149, Rishi Nagar, Old Bus Stand, Near Railway Station, Jalandhar, Tehsil and District Jalandhar, Pin code 144001, Punjab.

....Petitioner

(By Advocate Sh. S.S. Hira – through video conference)

Vs.

1. Shri Ashutosh Gangal, General Manager, Northern Railway, Baroda House, New Delhi – 110001. ([gm@nr.railnet.gov.in](mailto:gm@nr.railnet.gov.in))

2. Sh. A.K. Lohati, Chief Admn. Officer, N. Rly. Kashmiri Gate, Delhi – 110001. ([cao@nr.railnet.gov.in](mailto:cao@nr.railnet.gov.in))

3. Sh. Rajesh Aggarwal DRM, N. Rly. Ferozepur Cantt, Punjab – 150021. ([drm@fzr.railnet.gov.in](mailto:drm@fzr.railnet.gov.in))

4. Sh. Ramesh Chand Garg, The Deputy Chief Eng./Const., N. Rly. Jalandhar City, Punjab – 144001. ([dyceejuc@gmail.com](mailto:dyceejuc@gmail.com)).

....Respondents

(By Advocates Sh. Yogesh Putney for Respondents No. 2 & 4, Sh. Lakhinder Bir Singh for Respondent No. 3 – through video conference)



## O R D E R (ORAL)

**PER: SURESH KUMAR MONGA, MEMBER (J)**

1. At the very outset, Sh. Lakhinder Bir Singh, learned counsel for Respondent No. 3 stated that the order dated 07.01.2021 passed by this Tribunal in O.A. No. 060/00011/2021 has already been complied with as the respondents have issued a reasoned and speaking order dated 06.09.2021 and, therefore, nothing survives in the present Contempt Petition.
2. The fact with regard to the issuance of order dated 06.09.2021 has not been disputed by Sh. S.S. Hira, learned counsel for the petitioner.
3. In view of the above, the Contempt Petition is disposed of as having been rendered infructuous.
4. Rule of the court is discharged.

**(RAKESH KUMAR GUPTA)**  
**MEMBER (A)**

/NK/

**(SURESH KUMAR MONGA)**  
**MEMBER (J)**